

TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY,
PART III, SECTION 4

TELECOM REGULATORY AUTHORITY OF INDIA
NOTIFICATION

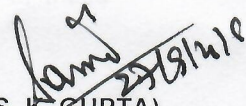
New Delhi, the 27th September, 2019

(3 of 2019)

No. 116-6/2017-NSL-II/(Vol.III)----- In exercise of the powers conferred by sub-section (1) of section 36, read with sub-clauses (i), (iii) and (v) of clause (b) of sub-section (1) of section 11, of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Telecom Regulatory Authority of India hereby makes the following amendment to the Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2018 (9 of 2018), namely:-

1. For sub-regulation (2) of regulation 1 of the Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2018 (9 of 2018), the following sub-regulation shall be substituted namely :-

“(2) These regulations shall come into force from the 11th November, 2019”.


(S. K. GUPTA)
SECRETARY

Note : The Explanatory Memorandum explains the objects and reasons of the notification.


एस. के. गुप्ता/S. K. GUPTA
सचिव/Secretary
भारतीय दूरसंचार विनियामक प्राधिकरण
Telecom Regulatory Authority of India
महानगर दूरसंचार भवन/M.D.S. Bhawan
नई दिल्ली-110002/New Delhi-110002

TELECOM REGULATORY AUTHORITY OF INDIA

Explanatory Memorandum

1. On 13th December 2018, TRAI had issued the Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2018 (9 of 2018), to the principal regulations of Telecommunication Mobile Number Portability (MNP) Regulations 2009 (8 of 2009).
2. Considering the preparedness of Telecom Service Providers and Mobile Number Portability Service providers, the timeline for implementation of Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2018, was extended from 13th June 2019 to 30th September 2019 vide Notification dated 12.06.2019.
3. Further based on the preparedness and additional time required by the Telecom Service Providers and Mobile Number Portability Service Providers to accomplish Acceptance Testing of the processes envisaged under Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2018, the Authority has decided to extend the time for implementation of these regulations from 30th September 2019 to 11th November, 2019.
4. Therefore, sub-regulation (2) of regulation 1 of the Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2018 (9 of 2018) has been amended.

Note: The Explanatory Memorandum explains the objects and reasons of the regulation.


एस. के. गुप्ता/S. K. GUPTA
सचिव/Secretary
भारतीय दूरसंचार विनियामक प्राधिकरण
Telecom Regulatory Authority of India
महानगर दूरसंचार भवन/M.D.S. Bhawan
नई दिल्ली-110002 / New Delhi-110002